

FORM A		
Public Announcement		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF SUNSTAR REALTY DEVELOPMENT LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sunstar Realty Development Limited
2.	Date of incorporation of corporate debtor	30.06.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L70102MH2008PLC184142
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 422, Level 4 Dynasty A Wing, Andheri-Kurla Road, Mumbai City, MUMBAI, Maharashtra, India, 400059 Principal office : 6, Lyons Range, 1st Floor, Gate No. 2, Kolkata, West Bengal, India, 700001
6.	Insolvency commencement date in respect of corporate debtor	10.07.2026
7.	Estimated date of closure of insolvency resolution process	06.01.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod Kumar Chaurasia, IBBI/IPA-001/IP-P00100/2017-18/10200
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-756, Sector-2, Rohini , New Delhi, 110085 E-mail- cavinodchaurasia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-022, Pragati Vihar Hostel, Lodhi Road, New Delhi-110003 E-mail ID- cirpofsunstar@gmail.com
11.	Last date for submission of claims	24.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:.	(a) Weblink: https://srdl-cirp.com/cirp-updates (b) N.A.
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-VI has ordered the commencement of a corporate insolvency resolution process of the Sunstar Realty Development Limited on 10.07.2026. The creditors of Sunstar Realty Development Limited are hereby called upon to submit their claims with proof on or before 24.07.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (Not Applicable). Submission of false or misleading proofs of claim shall attract penalties. Name: Mr. Vinod Kumar Chaurasia Signature of Interim Resolution Professional Date and Place : 11.07.2026, Delhi		



THE BIGGEST CAPITAL
ONE CAN POSSESS

FINANCIAL EXPRESS
Knowledge

ASSOCIATED

ASSOCIATED ALCOHOLS & BREWERIES LIMITED
CIN: L15520MP1989PLC049380
Corporate/Regd. Office: 4th Floor, BPK Star Tower, A.B. Road, Indore-452008 (M.P.) Ph.: 0731-4780400/490, E-mail: info@aabl.in

NOTICE

Transfer of Equity Shares of the Company to the Investor Education and Protection Fund ("IEPF")

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the **Final Dividend declared for the financial year 2018-19**, which remained unclaimed for a period of seven years will be credited to the IEPF on **October 14, 2026**. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website: <https://associatedalcohols.com>.

In this connection, please note the following:

- In case you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
- In case you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event of valid claim is not received on or before **October 14, 2026**, the Company will proceed to transfer the liable dividend and Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent, **M/s. Ankit Consultancy Pvt. Ltd.** (Unit: Associated Alcohols & Breweries Limited), at 60, Electronic Complex, Pardeshipura, Indore (M.P.) - 452010, Telephone: **0731-4065797/99** or e-mail ID: **investor@ankitonline.com**.

For: **Associated Alcohols & Breweries Limited**
Sd/-
Abhinav Mathur
Company Secretary & Compliance Officer

Date : **11.07.2026**
Place : **Indore**

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNSTAR REALTY DEVELOPMENT LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sunstar Realty Development Limited
2. Date of incorporation of corporate debtor	30.06.2008
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L70102MH2008PLC184142
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 422, Level 4 Dynasty A Wing, Andheri-Kurla Road, Mumbai City, MUMBAI, Maharashtra, India, 400059 Principal office : 6, Lyons Range, 1st Floor, Gate No. 2, Kolkata, West Bengal, India, 700001
6. Insolvency commencement date in respect of corporate debtor	10.07.2026
7. Estimated date of closure of insolvency resolution process	06.01.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod Kumar Chaurasia, IBBI/PA-001/IP-P00100/2017-18/10200
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-756, Sector-2, Rohini, New Delhi, 110085 E-mail: cavindochaurasia@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-022, Pragati Vihar Hostel, Lodhi Road, New Delhi-110003 E-mail ID: circpsunstar@gmail.com
11. Last date for submission of claims	24.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) Weblink: https://srdl-cirp.com/cirp-updates (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-VI has ordered the commencement of a corporate insolvency resolution process of the Sunstar Realty Development Limited on 10.07.2026.

The creditors of Sunstar Realty Development Limited are hereby called upon to submit their claims with proof on or before 24.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Name: Mr. Vinod Kumar Chaurasia
Signature of Interim Resolution Professional
Date and Place : 11.07.2026, Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Section 13(1)(b) read with Section 15 of the Insolvency and Bankruptcy Code, 2016 and Regulation 6 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s NICIA FOOD AND DRINKS PRIVATE LIMITED

SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor:	M/s Nicia Food and Drinks Private Limited
2.	Date of incorporation of corporate debtor	18.01.2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi and Haryana (Companies Act, 2013)
4.	Corporate Identity Number of corporate debtor	U74999DL2017PTC310738
5.	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, Kharsa No. 112, Near Balhara Hospital, Main IGNOU Road, Nib Sarai, South Delhi, New Delhi-110068
6.	Insolvency commencement date	10.07.2026 (order of the Hon'ble NCLT, New Delhi Bench, Court-IV in C.P. (IB)-139/ND/2026) (Order received by the IRP on 11.07.2026)
7.	Estimated date of closure of insolvency resolution process	06.01.2027 (180th day from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailendra Singh, Reg. No. IBBI/PA-002/IP-N00471/2017-2018/11372
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1112, 11th Floor, Ansal Bhawan, 16, K.G. Marg, Connaught Place, New Delhi-110001, shailendrasv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1112, 11th Floor, Ansal Bhawan, 16, K.G. Marg, Connaught Place, New Delhi-110001; Email ID: circ_nfdpl@gmail.com
11.	Last date for submission of claims	24.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21 of the Code	Not applicable, as ascertained from the records of the corporate debtor (subject to claims received)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not applicable
14.	Relevant forms and details of permanent website / designated platform where claim forms can be downloaded and submitted	Forms as specified by the IBBI, available at https://ibbi.gov.in , claims to be submitted electronically at the process e-mail above or in physical form at the correspondence address.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-IV, has ordered the commencement of the corporate insolvency resolution process of **M/s Nicia Food and Drinks Private Limited** on **10.07.2026**.

The creditors of **M/s Nicia Food and Drinks Private Limited** are hereby called upon to submit their claims with proof on or before 24.07.2026 to the interim resolution professional at the address / e-mail mentioned against serial number 10 above, in the forms specified by the Insolvency and Bankruptcy Board of India. Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties under the Insolvency and Bankruptcy Code, 2016.

Shailendra Singh
Interim Resolution Professional
M/s Nicia Food and Drinks Private Limited
Reg. No. IBBI/PA-002/IP-N00471/2017-2018/11372
AFA valid up to 31.12.2026

Date: 11.07.2026
Place: New Delhi

DLF LIMITED

Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg, DLF City, Phase-1, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel.: 91-124-4334200
Website : www.dlf.in | Email : investor-relations@dlf.in

NOTICE OF THE 61st ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

- NOTICE** is hereby given that the 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") is scheduled to be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through **Video Conferencing ("VC") Other Audio Visual Means ("OAVM")** without the physical presence of Members at a common venue. The venue of the meeting shall be deemed to be the Registered Office of the Company.
 - In accordance with General Circular No. 3/2025 dated 22 September 2025, General Circular No. 9/2024 dated 19 September 2024, General Circular No. 9/2023 dated 25 September 2023, General Circular No. 10/2022 dated 28 December 2022, General Circular No. 2/2022 dated 5 May 2022, General Circular No. 2/2021 dated 13 January 2021, General Circular No. 20/2020 dated 5 May 2020, General Circular No. 17/2020 dated 13 April 2020 and General Circular No. 14/2020 dated 8 April 2020 and other applicable circulars issued by the Ministry of Corporate Affairs ("**MCA Circulars**") and in compliance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("**SEBI Listing Regulations**"), the Notice of AGM and the Annual Report for Financial Year ("**FY**") 2025-26 comprising, inter-alia Board's Report together with annexure(s), Auditors Report(s), Audited Standalone and Consolidated Financial Statements and other documents required to be attached thereto, for FY ended 31 March 2026 have been sent electronically on Saturday, 11 July 2026 to the Members, whose e-mail ID is registered.
 - In accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, a letter providing the weblink, QR Code and also the exact path to access the Annual Report for FY 2025-26 has also been dispatched to the Members whose email ID is not registered. Copy of the Notice of AGM and Annual Report for FY 2025-26 are also available on the Company's website at www.dlf.in, on the website(s) of the Stock Exchanges i.e. BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("**NSDL**") i.e. www.evoting.nsdl.com, being the agency engaged by the Company to provide the e-voting facility.
 - Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (the "**Rules**") and Regulation 44 of the SEBI Listing Regulations, the Company is providing facility to the Members to exercise their right to vote electronically through remote e-voting/ e-voting at the AGM on the resolution(s) proposed at the AGM.
 - The remote e-voting will commence from **Thursday, 30 July 2026 at 9.30 A.M. (IST)** and end on **Sunday, 2 August 2026 at 5.00 P.M. (IST)**. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once vote on a resolution has been cast by Members, they shall not be allowed to change it subsequently or cast the vote again. The detailed procedure/ instructions for remote e-voting/ e-voting during the AGM are contained in the Notice of the AGM.
 - The **Cut-off date** for the purpose of ascertaining the eligibility of Members to avail electronic voting facility will be **Monday, 27 July 2026 ('Cut-off date')**. A person, whose name is recorded in the Register of Members of the Company or in the list of Beneficial Owners, maintained by the Depositories as on the Cut-off date shall only be entitled to avail the facility of remote e-voting/ e-voting during the AGM.
 - A person who is not a Member as on the Cut-off date should treat this Notice for information purpose only. The User ID and Password for casting the vote electronically has been sent to all the Members at their registered e-mail ID.
 - Any person, who acquires equity shares and becomes a Member of the Company **after the dispatch of Notice of AGM** and holds equity shares as on the cut-off date, may obtain the User ID and Password by sending a request at evoting@nsdl.co.in. The detailed procedure for obtaining User ID and Password is provided in the Notice of the AGM, which is available on the above mentioned website(s) of the Company, Stock Exchanges and NSDL.
 - Please note that the Members who do not have the User ID and Password for e-voting or have forgotten the User ID and Password, may retrieve the same by following the remote e-voting instructions mentioned in the Notice of the AGM. Further, Members can also use the OTP based login for logging into the e-voting system of NSDL.
 - Members holding the equity shares in dematerialized mode and who have not registered/ updated their e-mail ID are requested to register/ update the same with their respective Depository Participant(s). Members holding equity shares in physical mode are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("**RTA**") along with signed request letter mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details, as mentioned in the SEBI Master Circular No. HO/38/13/ (4)2026-MIRSD-POD/4/298/2026 dated 6 February 2026. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx
 - Members who have voted through remote e-voting will be eligible to attend the AGM, but would not be eligible to cast their vote again at the AGM.
 - The dividend, if declared at the AGM will be paid, subject to the deduction of tax at source (TDS) **on or before Tuesday, 1 September 2026**. The Company has fixed **Monday, 27 July 2026** as the "**Record Date**" for determining the eligibility of the Members for payment of dividend, if declared at the AGM.
 - Members will be able to inspect all documents referred to in the Notice electronically without any fee from the date of circulation of this Notice up to the date of AGM, on all working days. Members seeking inspection of such documents can send an e-mail to investor-relations@dlf.in mentioning their Folio No., DP ID-Client ID.
 - In case of any queries relating to e-voting, one may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free No.: 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre at evoting@nsdl.co.in who will also address the grievances connected with the voting by electronic means. Members may also write to the Company Secretary at the Company's e-mail address investor-relations@dlf.in.
- For DLF Limited
Sd/-
(R.P. Punjani)
Company Secretary
- 11 July 2026
Gurugram

ICICI Securities
Primary Dealership Limited

501B, First International Financial Centre (FIFC), Plot No. C 54 & 55, G Block, Bandra Kurla Complex (BKC), Bandra (East), Mumbai 400098
CIN:U72900MH1993PLC131900, GST:27AAACI0995H1ZG

AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of ICICI Securities Primary Dealership Limited ('the Company') approved the financial results of the Company on July 11, 2026. The aforementioned financial results along with Auditor's report thereon is available on website of Bombay Stock Exchange (www.bseindia.com) and on the Company's website (www.icicisecuritiespd.com) and can also be accessed by scanning the Quick Response (QR) code.

For and on Behalf of the Board of Directors
Anubhuti Sanghai
Managing Director and CEO

Date : July 11, 2026
Place : Mumbai

CLASSIFIEDS

SERVICES

ASTROLOGY

Get Birth - Chart Analysis/ Marital Counseling/Relationship p issues/ Astrological Solutions WhatsApp to Sakhare Guruji 8796287768 .

0050292557-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THE BUSINESS DAILY

FOR DAILY BUSINESS

FINANCIAL EXPRESS

TVS Supply Chain Solutions Limited
CIN: L63011TN2004PLC054655
Registered Office: 10, Jawahar Road, Chokkikulam, Madurai-625002, Tamil Nadu, India, Tel: 91 44 30882400/ Website: <https://www.tvsscs.com/> E-mail: cs.compliance@tvsscs.com

NOTICE OF 22ND ANNUAL GENERAL MEETING (AGM), E-VOTING, REMOTE E-VOTING

NOTICE is hereby given that:

- The 22nd Annual General Meeting (AGM) of TVS Supply Chain Solutions Limited ("Company") is scheduled to be held on Wednesday, August 05, 2026 at 03:00 p.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility, to transact the business, as set out in the Notice dated May 25, 2026 convening the 22nd AGM, in compliance with the applicable provisions of the Companies Act, 2013 ("Act"), the Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with relevant circulars of Ministry of Corporate Affairs (MCA) and SEBI issued in this regard, Members can attend and participate in the AGM through VC/OAVM facility only and their attendance shall be counted for the purpose of quorum under Section 103 of the Act. The instructions for joining the AGM has been provided in the Notice of the AGM.
- In compliance of the provisions of Sections 101 and 136 of the Act read with relevant Rules made thereunder, as amended, the Notice setting out the business to be transacted at the AGM and the Annual Report of the Company for the Financial Year 2025-26 **have been sent through electronic mode only** to the members whose e-mail IDs are registered with the Depositories/ the Depository Participants/ the Company/ the RTA, whose names appear in the Company's Register of Members / Beneficial Owners maintained by the Depositories, **as on Wednesday, July 08, 2026**. The Annual Report including the Notice of AGM are also available on the Company's website <https://www.tvsscs.com/>, website of the stock exchanges, i.e., the BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and also on the website of NSDL at www.evotingindia.com.
- The Dispatch of Notice of AGM through e-mails has been completed on **July 11, 2026**.
Manner of Voting - Remote Voting Through Electronic Mode ("Remote e-voting") and e-voting during AGM
Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, as amended and Regulation 44 of the SEBI Listing Regulations and the Secretarial Standard on General Meetings (SS-2), members holding shares either in physical form or dematerialized form, are provided with the facility to cast their vote on all the resolutions set forth in Notice of AGM using electronic voting system from a place other than the venue of AGM ("**Remote e-voting**"), provided by National Securities Depository Limited ("**NSDL**"). All the members are informed that:

- The business as set forth in the Notice of AGM may be transacted through voting by electronic means;
- The remote e-voting shall **commence on Sunday, August 02, 2026 (09:00 A.M. IST)**;
- The remote e-voting shall **end on Tuesday, August 04, 2026 (05:00 P.M. IST)** and shall **not be allowed** beyond this time;
- The **Cut-off date** for determining the eligibility to vote by electronic means and / or e-voting during AGM is **Tuesday, July 28, 2026**. The voting rights of the member shall be in proportion with the paid-up value of their shares in the equity share capital of the Company.
- Any person, who becomes the member of the Company after dispatch of the Notice of the AGM and holding shares as on the Cut-off Date i.e., **Tuesday, July 28, 2026**, may obtain the user ID and Password by sending a request at evoting@nsdl.com or to the Company at cs.compliance@tvsscs.com or to the RTA, MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) ("RTA") at investorhelpdesk@in.mpmf.com by mentioning their folio No./DP ID and Client ID. However, if a member is already registered with NSDL for remote e-voting/ e-voting, the member can use the existing user ID and Password for casting his/her vote through remote e-voting/ e-voting during AGM;
- The Members may note that:
 - once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
 - the facility for e-voting on NSDL platform shall also be available at the AGM;
 - the members who have exercised their vote by remote e-voting may also attend the AGM but shall not be entitled to cast their vote again;
 - a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the Cut-off date, shall be entitled to avail facility of remote e-voting as well as e-voting at the AGM;
 - a person who is not a member as on the Cut-off date should treat this Notice for information purpose only.
- The detailed procedure and instructions for remote e-voting / e-voting are provided in the Notice of the AGM;
- In case Members have any queries or issues regarding e-voting facility, they may refer the (i) Frequently Asked Questions (FAQs) or e-voting user manual for Members, available under download section at <https://www.evoting.nsdl.com>, or (ii) call on 022 - 4886 7000 or (iii) send a request to (Ms. Prajakta Pawle, Executive) at evoting@nsdl.com.
- Since, this AGM is being held pursuant to the relevant circulars issued by MCA and SEBI through VC / OAVM, the requirement of physical attendance of members has been dispensed with. Accordingly, in terms of the MCA Circulars and the SEBI circulars, the facility for appointment of proxies by the members will not be available for this AGM and hence the proxy form, attendance slip and route map of AGM are not annexed to the Notice. However, corporate members intending to appoint their authorized representatives pursuant to Section 112 and 113 of the Act, as the case may be, to attend the AGM through VC / OAVM or to vote through remote e-voting / e-voting during AGM, are requested to send a certified true copy of the board resolution to the Scrutinizer by e-mail at nithya@prowinncorporate.com with a copy marked to NSDL at <https://www.evoting.nsdl.com> and to the Company at cs.compliance@tvsscs.com.

For TVS Supply Chain Solutions Limited
Sd/-
P D Krishna Prasad
Company Secretary

Place : Chennai
Date : July 12, 2026

THE BUSINESS DAILY.

FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com

SOUTHERN RAILWAY			
(विद्युत (सामान्य) निर्माण, एमोर, चेन्नई)			
भारत के राष्ट्रपति की ओर से और उनके लिए, उप मुख्य विद्युत इंजीनियर/सामान्य/निर्माण/दक्षिण रेलवे/एमोर, चेन्नई-600008, निम्नलिखित कार्यों के लिए ई-निविदा आमंत्रित करते हैं।			
क्र. सं.	निविदा सूचना सं.	कार्य का नाम	
1	E-HQ-CN-EOT09-2026-27	रेसको मोड के माध्यम से रेलवे प्रतियुक्तों को ऊर्जा उत्पन्न करने और आपूर्ति करने के उद्देश्य से, दक्षिण रेलवे के मद्रुरै मंडल के मद्रुरै (एमपीडी) स्टेशन के विभिन्न स्थानों पर रूफटॉप सोलर पीवी सिस्टम का कार्यान्वयन।	
2	E-HQ-CN-EOT10-2026-27	रेसको मोड के माध्यम से रेलवे प्रतियुक्तों को ऊर्जा उत्पन्न करने और आपूर्ति करने के उद्देश्य से, दक्षिण रेलवे के मद्रुरै मंडल के रामेश्वरम (आरएमएन) स्टेशन के विभिन्न स्थानों पर रूफटॉप सोलर पीवी सिस्टम का कार्यान्वयन	
पूर्ण होने की अवधि	240 दिन	240 दिन	
कार्य की अनुमानित लागत	₹ 13,78,37,539/-	₹ 26,89,18,769.50/-	
निविदा फॉर्म की लागत	₹ 34,810/-	₹ 34,810/-	
धरोहर जमा राशि (ईएमपी)	₹ 10,68,000/-	₹ 5,34,000/-	
निविदा बंद होने की तिथि और समय	17.08.2026 एवं 15.00 बजे	17.08.2026 एवं 15.00 बजे	
निविदा खुलने की तिथि और समय	17.08.2026 एवं 15.30 बजे	17.08.2026 एवं 15.30 बजे	
पूर्ण विवरण www.irebs.gov.in पर देखा जा सकता है।			
उप मुख्य विद्युत इंजीनियर निर्माण, दक्षिण रेलवे, एमोर, चेन्नई – 600008			

फॉर्म ए – सार्वजनिक सूचना	
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कोर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)	
सनस्तरार रिस्टली डेवलपमेंट लिमिटेड के लेनदारों के ध्यानार्ह	
प्रासंगिक विवरण	
1. कोर्पोरेट देनदार का नाम	सनस्तरार रिस्टली डेवलपमेंट लिमिटेड
2. कोर्पोरेट देनदार के निगमन की तिथि	30.06.2008
3. प्राधिकरण जिसके अंतर्गत कोर्पोरेट देनदार निर्माण/पंजीकृत है।	आरओसी – मुंबई।
4. कोर्पोरेट महानम संख्या/सीमित देवता कोर्पोरेट देनदार की पहचान संख्या	L70102MH2008PLC184142
5. कोर्पोरेट देनदार के पंजीकृत कार्यालय और प्रमाण कार्यालय (यदि कोई हो) का पता	अधिकृत कार्यालय :ओफिस नंबर 422, शेवरा 4, फर्नीचरि ए मिग, ओरो-कुर्ना रोड, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, 400059 मुख्य कार्यालय 6, लायंस रैंज, पतली रोड, गेट नंबर 2, कोलकाता, पश्चिम बंगाल, भारत, 700001
6. कोर्पोरेट देनदार के संबंध में दिवालिपयान प्रारंभ होने की तारीख	10.07.2026
7. दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तारीख	06.01.2027
8. अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री विनोद कुमार चौरसिया IBBI/UPA-001/PI-P00100/2017-18/10200
9. अंतरिम समाधान पेशेवर का पता और ईमेल, जैसा कि बोंड के पास पंजीकृत है।	ए-756, सेक्टर-2, रोहिणी, नई दिल्ली, 110085 ईमेल : info@saassociates.co
10. अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	बी-022, प्रगत विहार छात्रावास, लोधी रोड, नई दिल्ली-110003 ईमेल आईडी: cirp.regalenterprises@gmail.com
11. दावा प्रस्तुत करने की अंतिम तिथि	24.07.2026
12. अंतरिम समाधान पेशेवर द्वारा धारा 21 की उपधारा (ए) के खंड (बी) के तहत लेनदारों की श्रेणियां, यदि कोई हों, सुनिश्चित की गई हैं।	उपलब्ध नहीं है।
13. एक वर्ग के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए नामित दिवा। नियामन पेशेवरों के नाम। (प्रत्येक वर्ग के लिए तीन नाम)	उपलब्ध नहीं है।
14. (क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेब लिंक: https://sdl-cirp.com/cirp-updates (ख) उपलब्ध नहीं है।

इसके द्वारा सूचित किया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल, मुंबई बेंच-VI ने 10.07.2026 को सनस्तरार रिस्टली डेवलपमेंट लिमिटेड की कोर्पोरेट इन्वॉल्टेंसी रिजॉल्यूशन प्रक्रिया शुरू करने का आदेश दिया है। सनस्तरार रिस्टली डेवलपमेंट लिमिटेड के लेनदारों से कहा जाता है कि वे एंटी नंबर 10 के सामने लिए गए पत्र अंतर्गिर रिजॉल्यूशन प्रोसेशनल के पास समुत के साथ अपने दावे 24.07.2026 को या उससे पहले जमा करें।

फाइनल क्रेडिटर्स को अपने दावे समुत के साथ क्लेम इलेक्ट्रॉनिक माध्यम से जमा करने होंगे। अन्य सभी क्रेडिटर्स अपने दावे समुत के साथ व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

पूरी नंबर 12 में बताई गई श्रेणी (बलाप) से संबंधित फाइनंशियल क्रेडिटर्स के, एंटी नंबर 13 में सूचीबद्ध अन्य इन्वॉल्टेंसी प्रोसेशनल में से उस व्यक्ति को बुनना होगा जो उस श्रेणी के अधिकृत प्रतिनिधि (अंधराष्ट्रज रजिस्ट्रेशन) के रूप में काम करेगा। इसके लिए उन्हें फॉर्म सौ (सागू, नहीं) भरना होगा।

दावे के दुरुपे या गलतार करने वाले समुत जमा करने पर जुर्माना लगाया जा सकता है।

श्री विनोद कुमार चौरसिया
अंतरिम रिजॉल्यूशन प्रोफेशनल के हस्ताक्षर

तारीख और स्थान: 11.07.2026, दिल्ली

क्र. सं.	कर्जदार सँ) तथा सह-कर्जदार सँ) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कच्चा करने की तिथि	आरक्षित मूल्य	ईएमपी राशि	नीलामी की तिथि तथा समय	ईएमपी तथा दस्तावेज जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी का संपर्क नं.
1.	पूनम गीता राम, गोतावर राकेश कुमार	घर- आवासीय घर, खसरा नंबर-889, भ्रमपुरी गाँव, रावली महदुद, परगना ज्वालापुर, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, उत्तराखंड-249402. सीमाएँ: पूर्व – विक्रेता की संपत्ति, पश्चिम – नाली, उत्तर – 10 फीट चौड़ा रास्ता, दक्षिण – दूसरे व्यक्ति की संपत्ति।	06-05-2026	1,072,936	07-07-2026	1,091,500	109,150	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7977570441
2.	सबीर, सलमा बानो	फ्लैट- पट्टा नंबर 11903, मिसल नंबर 171/2018-19, खसरा नंबर 568, डाबी, ग्राम पंचायत डाबी, पंचायत समिति तलेरा, जिला बुंदी, राजस्थान-323022. सीमाएँ: पूर्व – सड़क, पश्चिम – धारा सिंह (मिता पृथ्वी सिंह) का बाड़ा, उत्तर – सड़क, दक्षिण – गली।	05-03-2026	6,527,521	16-06-2026	949,250	94,925	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9887453666
3.	सुरेंद्र सिंह, अनिता देवी, सचिन	घर- प्लॉट नंबर-05 (हिस्सा), खसरा नंबर-286 मिन पर बना आवासीय घर, गाँव श्यामपुर नवाबाद, परगना नजीबाबाद, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, उत्तराखंड-249408. सीमाएँ: पूर्व – प्लॉट नंबर 5 के हिस्से पर घर (अनिल कुमार), पश्चिम – प्लॉट नंबर 6 पर घर, उत्तर – दूसरों की जमीन, दक्षिण – 12 फीट चौड़ा रास्ता।	05-03-2026	1,312,582	13-06-2026	1,167,000	116,700	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9897965153
4.	पंकज कुमार,हर देई	घर नंबर-173, खेत खसरा नंबर-136/2/3, फजलपुर मोहल्ला, तहसील- रतुपुर, ज़िला-उधम सिंह नगर, उत्तराखंड-263153. सीमाएँ: पूर्व – प्लॉट नंबर 171 और 172, पश्चिम- प्लॉट नंबर 174, उत्तर-प्लॉट नंबर 168, दक्षिण-15 फीट का रास्ता।	05-03-2026	1,409,489	22-06-2026	1,199,200	119,920	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9897953213
5.	माजिद खान, सबीना खान,	खसरा नंबर- 152/03 पर बना आवासीय घर, गाँव भगतानपुर आबिदपुर उर्फ़ इस्कर, परगना ज्वालापुर, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, हरिद्वार, उत्तराखंड, 249407. सीमाएँ: पूर्व-16 फीट चौड़ा रास्ता, पश्चिम-दूसरों की सम्पत्ति, उत्तर-दूसरों की प्लॉट्टी, दक्षिण-इस्करा की सम्पत्ति।	03-01-2026	2,048,137	07-03-2026	2,123,700	212,370	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7977570441
6.	हेमन्त शर्मा, रामचरण शर्मा, इन्द्रा देवी	प्लॉट-जोएफ-3, प्लॉट नंबर बी-154 (जी+यूजीएफ+2 मंजिल), पिछला हिस्सा, प्लॉट नंबर बी-154, खसरा नंबर 236, रेल बिहार सहकारी आवास समिति लिमिटेड, गुरु सुल्लुवाबाद, परगना और तहसील लोनी, गाड़ियाबाद, उत्तर प्रदेश-201102. सीमाएँ: उत्तर-30 फीट सड़क, दक्षिण-प्लॉट नंबर 10, पूर्व-प्लॉट नंबर बी-22 और बी-21, पश्चिम-प्लॉट नंबर 155.	03-09-2025	997,988	25-06-2026	1,356,000	135,600	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9001270926
7.	नंदनी भगवान दास, राहुल माहोर	प्लॉट-प्लॉट नंबर-39/1, खसरा नंबर 315, यमुना सिटी फेज-2, गाँव-चिरगोही, लोनी, जिला-गाड़ियाबाद, उ.प्र., गाड़ियाबाद, उत्तर प्रदेश-201102. सीमाएँ: उत्तर-15 फीट चौड़ी सड़क, दक्षिण-विक्रेता का प्लॉट, पूर्व-रज्जाक का प्लॉट, पश्चिम-सुरभि का प्लॉट।	06-05-2025	691,623	18-06-2026	540,000	54,000	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	8957446032

ई-नीलामी सेवा प्रदाता

कम्पनी का नाम : ई-प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑनलाइन टागगर),
हेल्प लाइन नं. 079-35022160 /149 /182सम्पर्क व्यक्ति: रा मरुली – 8000023297
ई-मेल आईडी : ramprasad@auctiontiger.net तथा support@auctiontiger.net.

बोली वृद्धि राशि : रु. 10,000/-, बिकी अधोहस्ताक्षरी द्वारा वेब पोर्टल (https://homefirst.auctiontiger.net) पर उपलब्ध ई-नीलामी लेट्सफॉर्म के माध्यम से की जाएगी। ई-नीलामी निविदा दस्तावेज जिसमें ऑनलाइन ई-नीलामी बोली फॉर्म, घोषणा, ऑनलाइन नीलामी विक्री के सामान्य नियम और शर्तें शामिल हैं, पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी की सर्वोच्च जानकारी और ज्ञात के अनुसार, संपत्तियों पर कोई श्रेण्यार नहीं है। हालांकि, स्क्वडू बोलीतालों को अपनी बोली जमा करने से पहले, श्रेण्यार, नीलामी में गई संपत्ति के स्वामित्व और संपत्ति को प्रभावित करने

वाले दावों/अधिकारों/देयताओं/संपत्ति को प्रभावित करने के संबंध में अपनी स्वतंत्र जांच करनी चाहिए। ई-नीलामी विज्ञापन का गठन नहीं करती है और इसे होम फर्स्ट के किसी भी प्रतिबद्धता या किसी भी प्रतिनिधित्व का गठन नहीं माना जाएगा। संपत्ति को होम फर्स्ट को ज्ञात हो या अज्ञात सभी मौजूदा और भविष्य के श्रेण्यारों के साथ बेचा जा रहा है। प्राधिकृत अधिकारी/प्रतिभूत लेनदार किसी तीसरे पक्ष के दावों/अधिकारों/बकायों के लिए किसी भी तरह से जिम्मेदार नहीं होंगे। किसी विस्तारण के मामले में सूचना के अंग्रेजी संस्करण को प्राथमिक माना जाएगा।

क्र. सं.	कर्जदार सँ) तथा सह-कर्जदार सँ) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कच्चा करने की तिथि	आरक्षित मूल्य	ईएमपी राशि	नीलामी की तिथि तथा समय	ईएमपी तथा दस्तावेज जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी का संपर्क नं.
1.	पूनम गीता राम, गोतावर राकेश कुमार	घर- आवासीय घर, खसरा नंबर-889, भ्रमपुरी गाँव, रावली महदुद, परगना ज्वालापुर, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, उत्तराखंड-249402. सीमाएँ: पूर्व – विक्रेता की संपत्ति, पश्चिम – नाली, उत्तर – 10 फीट चौड़ा रास्ता, दक्षिण – दूसरे व्यक्ति की संपत्ति।	06-05-2026	1,072,936	07-07-2026	1,091,500	109,150	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7977570441
2.	सबीर, सलमा बानो	फ्लैट- पट्टा नंबर 11903, मिसल नंबर 171/2018-19, खसरा नंबर 568, डाबी, ग्राम पंचायत डाबी, पंचायत समिति तलेरा, जिला बुंदी, राजस्थान-323022. सीमाएँ: पूर्व – सड़क, पश्चिम – धारा सिंह (मिता पृथ्वी सिंह) का बाड़ा, उत्तर – सड़क, दक्षिण – गली।	05-03-2026	6,527,521	16-06-2026	949,250	94,925	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9887453666
3.	सुरेंद्र सिंह, अनिता देवी, सचिन	घर- प्लॉट नंबर-05 (हिस्सा), खसरा नंबर-286 मिन पर बना आवासीय घर, गाँव श्यामपुर नवाबाद, परगना नजीबाबाद, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, उत्तराखंड-249408. सीमाएँ: पूर्व – प्लॉट नंबर 5 के हिस्से पर घर (अनिल कुमार), पश्चिम – प्लॉट नंबर 6 पर घर, उत्तर – दूसरों की जमीन, दक्षिण – 12 फीट चौड़ा रास्ता।	05-03-2026	1,312,582	13-06-2026	1,167,000	116,700	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9897965153
4.	पंकज कुमार,हर देई	घर नंबर-173, खेत खसरा नंबर-136/2/3, फजलपुर मोहल्ला, तहसील- रतुपुर, ज़िला-उधम सिंह नगर, उत्तराखंड-263153. सीमाएँ: पूर्व – प्लॉट नंबर 171 और 172, पश्चिम- प्लॉट नंबर 174, उत्तर-प्लॉट नंबर 168, दक्षिण-15 फीट का रास्ता।	05-03-2026	1,409,489	22-06-2026	1,199,200	119,920	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9897953213
5.	माजिद खान, सबीना खान,	खसरा नंबर- 152/03 पर बना आवासीय घर, गाँव भगतानपुर आबिदपुर उर्फ़ इस्कर, परगना ज्वालापुर, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, हरिद्वार, उत्तराखंड, 249407. सीमाएँ: पूर्व-16 फीट चौड़ा रास्ता, पश्चिम-दूसरों की सम्पत्ति, उत्तर-दूसरों की प्लॉट्टी, दक्षिण-इस्करा की सम्पत्ति।	03-01-2026	2,048,137	07-03-2026	2,123,700	212,370	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7977570441
6.	हेमन्त शर्मा, रामचरण शर्मा, इन्द्रा देवी	प्लॉट-जोएफ-3, प्लॉट नंबर बी-154 (जी+यूजीएफ+2 मंजिल), पिछला हिस्सा, प्लॉट नंबर बी-154, खसरा नंबर 236, रेल बिहार सहकारी आवास समिति लिमिटेड, गुरु सुल्लुवाबाद, परगना और तहसील लोनी, गाड़ियाबाद, उत्तर प्रदेश-201102. सीमाएँ: उत्तर-30 फीट सड़क, दक्षिण-प्लॉट नंबर 10, पूर्व-प्लॉट नंबर बी-22 और बी-21, पश्चिम-प्लॉट नंबर 155.	03-09-2025	997,988	25-06-2026	1,356,000	135,600	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9001270926
7.	नंदनी भगवान दास, राहुल माहोर	प्लॉट-प्लॉट नंबर-39/1, खसरा नंबर 315, यमुना सिटी फेज-2, गाँव-चिरगोही, लोनी, जिला-गाड़ियाबाद, उ.प्र., गाड़ियाबाद, उत्तर प्रदेश-201102. सीमाएँ: उत्तर-15 फीट चौड़ी सड़क, दक्षिण-विक्रेता का प्लॉट, पूर्व-रज्जाक का प्लॉट, पश्चिम-सुरभि का प्लॉट।	06-05-2025	691,623	18-06-2026	540,000	54,000	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	8957446032

कर्जदार/गारंटर्स को एतद्वारा सूचित किया जाता है कि वे ई-नीलामी की तिथि से पहले मांग सूचना में उल्लिखित राशि का भुगतान अप-पू-डेट ब्याज और सहायक खर्चों के साथ कर दें, ऐसा न करने पर संपत्ति को नीलामी/बिक्री को जाएगी और बकाया राशि, यदि कोई हो, ब्याज और लागत के साथ वसूल किया जाएगा।

दिनांक: 12-07-2026, स्थान: रा.रा.क्षे., राजस्थान, पश्चिमी उ.प्र.

केनरा बैंक Canara Bank Canara Bank of India	यसूली अनुभाग, क्षेत्रीय कार्यालय प्लॉट सं. 39, 1 ला तर, बोहरा हुडई के पास, नीलम-बाटा रोड, फरीदाबाद
कच्चा नोटिस [धारा 13(4)] (अचल संपत्ति के लिए)	
जैसा कि वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम54) (जिसे इसके बाद "अधिनियम" कहा गया है) के अंतर्गत केनरा बैंक के अधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने एक मांग सूचना दिनांक 19.06.2025 जारी कर श्रेण्यारों को /गारंट/बंधककर्ता श्रेणी की विमला देवी, पत्नी श्री याद राम और श्री याद राम, पुत्र श्री च्यारै लाल के खते में उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि एमपीए तिथि 02.05.2018 को रु. 12,38,497,21/- (रुपये बारह लाख अड़तीस हजार चार सौ सत्तानवे और इक्कीस सैसै मात्र) तथा प्रभाव ब्याज, वादकालीन ब्याज, प्रासंगिक खर्चों, लागतों, शुल्कों आदि के भुगतान करने के लिए उई निर्देश दिया था।	
श्रेण्यधारक /गारंट/बंधककर्ता उक्त राशि का भुगतान करने में विफल रहे, अतः एतद्वारा श्रेण्यधारकों /गारंट/बंधककर्ता और आम जनता को सूचित किया जाता है कि माननीय मुख्य न्यायिक मजिस्ट्रेट सुश्री मानसी धीमान द्वारा पारित आदेशों, सीएमआर नं. HRPL03-001022-2026 और सीआईएस नं. CRM-161-2026 दिनांक 11.02.2026) के अनुसार, उक्त संरक्षी अधिनियम की धारा 14 के तहत माननीय जिला मजिस्ट्रेट को दी गई शक्तियों और उक्त नियमों के नियम 8 के तहत, कोर्ट ऑफ़ रीजन अधिकाका श्री सुबिन ने यहाँ नीचे वर्णित संपत्ति का भीतिक कच्चा ले लिया है और इसे आज 08 जुलाई 2026 को केनरा बैंक के प्राधिकृत अधिकारी यानी अधोहस्ताक्षरी को सौंप दिया है।	
एतद्वारा विशेष रूप से श्रेण्यधारकों /गारंट/बंधककर्ता एवं आम जनता को सावधान किया जाता है कि वे इस संपत्ति के साथ किसी भी प्रकार का लेन-देन न करें तथा संपत्ति का किसी भी प्रकार का लेन-देन प्रभाव ब्याज, वादकालीन ब्याज, प्रासंगिक खर्चों, लागतों, शुल्कों आदि के साथ रु. 12,38,497,21/- (रुपये बारह लाख अड़तीस हजार चार सौ सत्तानवे और इक्कीस सैसै मात्र) की राशि के लिए केनरा बैंक के प्रभार के अधीन होगा।	
श्रेण्यधारक /गारंट/बंधककर्ताका ध्यान सुनिश्चित आदिताओं को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13को उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।	
अचल संपत्ति का विवरण	
संपत्ति का वह सारा हिस्सा और खंड जिसमें 6/50वां हिस्सा शामिल है, जिसका खेवट/खतीनी नं. 614/666 है, रूफ्ट, ई., किरला नं. 18(2-10) है, आधेदक का हिस्सा 0 कनाल + मरला आता है, जो मौजा बामनीखेड़ा, तहसील और जिला पलवल, हरियाणा के भीतर स्थित है।	
दिनांक: 08.07.2026	प्राधिकृत अधिकारी, केनरा बैंक
स्थान: फरीदाबाद	

प्रश्न ए सार्वजनिक घोषणा	
(भारतीय दिवाला और ऋण बोध अधमता बोर्ड (कोर्पोरेट व्यक्तियों के लिए ऋण शोध अधमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अंतर्ग)	
ब्राइट वेस्टेक सोल्यूशन प्राइवेट लिमिटेड के लेनदारों के ध्यानार्ह हेतु संबंधित विवरण	
1. कोर्पोरेट देनदार का नाम	ब्राइट वेस्टेक सल्यूशन प्राइवेट लिमिटेड 13/122017
2. कोर्पोरेट देनदार के निगमन की तिथि	कंपनियों के रजिस्ट्रार –आरओसी उत्तर प्रदेश।
3. प्राधिकरण जिसके अंतर्ग कोर्पोरेट देनदार निर्माण/पंजीकृत है।	पंजीकृत है
4. कोर्पोरेट देनदार की कोर्पोरेट पहचान संख्या / सीमित दागित पहचान संख्या	U/49893UP2017PTC0996337
5. कोर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता	जि. कार्यालय 150 /3, दोस्तपुर पोस्टेडुर, अमाता विकास पार्क के पास, वागवनी, उत्तर प्रदेश-221001 अन्य कार्यालय उक्त खते की तिथिसे न्याी जगि है: सी-23, सेक्टर-85, नया, पौरम इड्ड मगर, चारर शहर, सीओन, रामपुर, उत्तर प्रदेश, भारत – 244901
6. कोर्पोरेट देनदार के संबंध में ऋण शोध अधमता आरंभ की तिथि	8 जुलाई 2026 (आदेश की प्रति 10 जुलाई 2026 को प्राप्त हुई)
7. ऋण शोध अधमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	4 नवम्बर 2027
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अधमता प्रोफेशनल का नाम और पंजीकरण संख्या	नाम: सनम मोहन गरी IBBI पंजीकरण संख्या: IBBI/UPA-002/PI-NO0315/2017-2018/10903
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोंड में पंजीकृत है।	पता: डी-54, प्रेम मोहल, किरिता कोलोन, नई दिल्ली 110024 ईमेल:sapan101@yahoo.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रमुक्त पता और ई-मेल	पता: सी-621, प्रती मंजिल, टावर सी, ITrium, प्लॉट संख्या ए-40, सेक्टर-62, गीरडा, चारर प्रदेश –201301 ईमेल आईडी: cirp.brightwestech@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	24 जुलाई 2026
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (ए) के खंड (बी) के तहत ऑर्गनाइज्ड लेनदारों की श्रेणियां, यदि कोई हों, सुनिश्चित की गई हैं।	सागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु नियुक्त ऋण शोध अधमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	सागू नहीं
14. (क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) संबंधित प्रश्न का वेब लिंक: https://sdl-cirp.com/cirp-updates/ (ख) उपलब्ध नहीं है।

एतद्वारा सूचित किया जाता है कि कोर्पोरेशन ऑफ़ि अधिकृत नं दिनांक **08 जुलाई 2026** को **ब्राइट वेस्टेक सोल्यूशन प्राइवेट लिमिटेड** के दिवंगत ब्राइट ऋण शोध अधमता प्रक्रिया आरंभ करने का आदेश दिया है। (आदेश की प्रति 10 जुलाई 2026 को प्राप्त हुई)। **ब्राइट वेस्टेक सोल्यूशन प्राइवेट लिमिटेड** के लेनदारों से एतद्वारा अपने दावों का प्रमाण 24 जुलाई 2026 को अवश्य पूर्व अंतरिम समाधान प्रोफेशनल के संघ सूत्र अवश्य 15 के संघा बर्णित पत्र पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण वेब इलेक्ट्रॉनिक माध्यम द्वारा प्रस्तुत करना होगा। ऋण सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यम द्वारा प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बंधित वित्तीय लेनदार, जैसा कि प्रसिद्ध है, 12 के संघा सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए द्योहित सं. 13 के संघा सूचीबद्ध हैं। ऋण शोध अधमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि प्रश्न सौर से निर्देशित करना, लागू नहीं है।

हस्ता /—
धर्मपत्न्य एवं साक्षर, सनम मोहन गरी
अंतरिम समाधान पेशेवर

ब्राइट वेस्टेक सोल्यूशन प्राइवेट लिमिटेड के ध्याने में
IBBI के संघ पंजीकृत पता और ईमेल आईडी
डी-54, पतली मंजिल, किरिता कोलोन, नई दिल्ली – 110024<

